and Industrial Research has got a relationship with the industry by offering its research results in the country and assisting in getting latest technology from abroad;

(b) whether CSIR keeps contacts with the State Governments by offering expert advice and guidance in the task of industrial development of the country; and

(c) the steps proposed to be taken in this direction in future so that the industry can take benefits of research works being carried out in the country and abroad?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. KLAGH): (a) Yes, Sir, CSIR is the rimary independent source offering U&D results to the Indian industry. It erves the industry through diverse ways ch as contract R&D technology licenc-ig, technical services, consultancy ser-ices etc.

CSIR has already forged alliances with bex industry organisations in the country or dissemination of information on tech-alogy through interactive meetings, con-rences and expositions.

(b) Yes, Sir, CSIR has contacts with >e State Governments through interac-on at various levels; State S&T Coun-Is, CSIR laboratories and Polytechnolo-' Transfer Centres (PTCs) set up in illaboration with State Governments.

(c) In 1996/97 a scheme has been traduced where every rappee earned by e CSIR on a commercial basis is atched by the Government. DG, CSIR

also a Member of the Technology evelopment Board set up in 1996.

Amendment to the Urban Land (Ceiling & Regulation) Act, 1976

705. PROF. RAM KAPSE: SHRI RAJ NATH SINGH:

Will the PRIME MINISTER be pleased to refer to answer to Starred Question 222 given in the Rajya Sabha on the 25th July, 1996 and state:

(a) whether the details of the proposed amendment to the Urban Land (Ceiling and Regulation) Act, 1976 have been worked out, taking into consideration the available infrastructure to meet the housing programmes; and

(b) if so, by when Government propose to introduce the Bill?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND OF MINISTER STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS: (DR. U. VENKATESWARLU): (a) and (b)Government of India is considering proposals to amend the Urban Land (Ceiling and Regulation) Act, 1976 in order to make it more workable and effective by shifting its thrust from acquisition to development primarily for housing. The State Government have been requested to give their suggestions regarding amendments to the Act which are still awaited. Amendment proposals will be finalised only thereafter.

Mismanagement and Technical Deficiencies in DDA

706. SHRI SURYABHAN PATIL VAHADANE: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the Hindi daily Dainik Jagran of 4th August, 1996 (Delhi edition), regarding mismanagement and technical deficiencies in the DDA, causing huge financial losses by awarding huge contract to an inexperienced contractor;